

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.454/94

Thursday this the 24th day of March, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. N.V.Yacob, Ammunition Repair Labourer,
T.No.826, Ammunition Workshop,
Naval Armament Depot, Alwaye.
2. V.Devadasan, Ammunition Repair Labourer,
T.No.983, Ammunition Workshop,
Naval Armament Depot, Alwaye.
3. Mathai Mathew, Ammunition Repair Labourer,
T.No.1075, Ammunition Workshop,
Naval Armament Depot, Alwaye.
4. S.Parameswaran Pillai,
T.No.786, Fitter, Ammunition Repairer,
Naval Armament Depot, Alwaye.
5. G.Chandran Nair, Ammunition Repair Labourer,
T.No.864, Ammunition Workshop, Naval Armament Depot,
Alwaye.
6. P.M.Mohammed Sirajudheen, Gun Repair Labourer,
T.No.944, Naval Armament Depot, Alwaye.
7. A.M.Prasad, Ammunition Repair Labourer,
T.No.944, Naval Armament Depot, Alwaye.
8. E.Ramachandran, Ammunition Repair Labourer,
T.No.962, Ammunition Workshop, Naval Armament Depot,
Alwaye.
9. M.B.Vijayakumar, Ammunition Repair Labourer,
T.No.962, Ammunition Workshop, Naval Armament Depot,
Alwaye.
10. E.Godfred, T.No.959, Ammunition Repair Labourer,
Ammunition Workshop, Naval Armament Depot, Alwaye.
11. K.V.Johny, Ammunition Repair Labourer , T.No.875,
Ammunition Workshop, Naval Armament Depot, Alwaye.
..Applicants

By Advocate Mr.T.A.Rajan

vs.

1. Union of India represented by Secretary,
Ministry of Defence, New Delhi.
2. The Flag Officer Commanding-in-chief,
Headquarters, Southern Naval Command,
Cochin-4.
3. The General Manager,
Naval Armament Depot, Alwaye.
..Respondents

By Advocate Mr.C.Kochunni Nair, SCGSC

ORDER

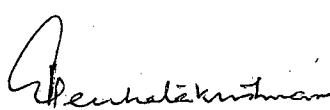
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim, benefits granted to the applicants in O.As. 434/89 and 609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether there are any points of difference.

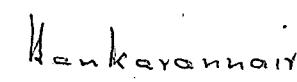
2. If the applicants are similarly situated, reliefs granted to the applicants in O.As.434/89 and 609/89 will be granted to applicants herein. A determination will be made by the competent authority within five months from today. Applicants will furnish details of their service to the competent authority within 15 days from today, failing which this order will stand recalled and the application will stand dismissed. We alert respondents to adhere to the time schedule.

3. Application is allowed with the aforesaid directions. No costs.

Dated the 24th March, 1994.


P.V.VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN